

22.4.99.

LEAVE TO AVITA TERMINAL ALIATED TUT 57
Sh. J.K.Kaushik, Counsel
for the Applicant.

Sh. R.K.Singh, Counsel for
R-1 & 3.

For leave
OA 23/6 filed
Q
23/6

O.B. not formed Put up
for admission / direction
hearing on 30/6/1999.

Ganesh
Court Master

30/6/99

None present for the parties.

None for
OA not filed

O.B. not formed Put up
for admission / direction
hearing on 05/8/1999.

Ganesh
Court Master

Q
3/8

5.8.1999

Mr.J.K.Kaushik, Counsel for the Applicant.

None is appearing on behalf of the respondents.

Shri J.K.Kaushik, who was earlier representing the applicant, has filed a Death Certificate of Phoosa Ram, which is taken on record, shows that Phoosa Ram died on 12.1.1999. On expiry of 90 days, the case automatically abates in case application for bringing the legal representative of the deceased on record, is not moved within 90 days. In this case, no such application was moved within the stipulated time. Hence, the case has abated.

Copy received

No application to set aside the abatement of the OA has also been moved by the legal representative of the deceased.

Hence, the case is disposed of as having abated and consigned to record.

Gopal Singh
Jd. Member

Part II and III destroyed
in my presence on 14.7.99
under the supervision of
section officer (j) as per
order dated 16.7.99.

(A.K.Misra)
Judl. Member

Section Officer (Record)

Received
2/9/99